



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Feb/202425/22

DATED: 19/02/2025

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Feb/202425/22 dated 19/02/2025 of Norms Committee - I for the year 2024-25 was held on 19/02/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri S. K. Jain, Consultant	DPIIT

2	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
3	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
4	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	MAGELLAN AEROSPACE (TUMKUR) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00007151AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 02.01.2025 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	2 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	BOSCH LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00009055AM24
RA File Number	072404000417 AM11
Licence No and Date	0710076813/19/01/2011
Norms Committee Decision: The Committee considered the case as per agenda and noted that requisite information/documents have been sought from RA, Bangalore on 15.10.2024. The reply is still awaited. The Committee, therefore, decided to issue a reminder to RA, Bangalore. Case stands deferred.	

Case No.	3 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00004965AM25
RA File Number	039504000230 AM17
Licence No and Date	0310805682/23/06/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 18.02.2025, as under: i. Quantity of import item at SI No. 1, 4, 5, 6 & 7 may be allowed on net-to-net basis with accountability clause as per GN-4 for Engineering Products. ii. Import items at Sl. No. 2, 3 & 8 have not been imported by the firm and may be omitted. RA concerned may take suitable consequential action accordingly.	

Case No.	4 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005244AM25
RA File Number	039504000570 AM17
Licence No and Date	0310808809/27/10/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 18.02.2025, as under: i. Words “Double suction impeller” may be suffixed with the description of import item at Sl. No. 1. ii. Quantity of import item at SI No. 1 to 22 may be allowed on net-to-net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	5 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005126AM25
RA File Number	039504000845 AM17
Licence No and Date	0310810793/27/01/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00002217AM25
RA File Number	052304000111 AM20
Licence No and Date	0510410946/14/06/2019
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 27.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	7 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00006006AM25
RA File Number	072404000001 AM21
Licence No and Date	0710116407/30/04/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00003197AM25
RA File Number	039504000147 AM21
Licence No and Date	0310837144/13/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005139AM25
RA File Number	039504000257 AM21
Licence No and Date	0310837589/10/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005049AM25
RA File Number	092404000334 AM21
Licence No and Date	0910069412/29/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00039048AM21
RA File Number	342404000170 AM21
Licence No and Date	3411000017/15/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

- i. Calculation for quantities of import items at Sl. No. 1 to 3 supported by size of aluminium tube and aluminium clad steel wire.
- ii. Although the firm has stated that they have not used any domestic inputs for manufacturing of OPGW, however as per cross-sectional diagram of export item (OPGW Cable), it contains jelly, thermal barrier tube, FRP tubes etc., the same may, therefore, be clarified and their weights in the export item may be included for the purpose of material balancing.

Case stands deferred.

Case No.	13 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	ZANINI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00004886AM25
RA File Number	08AA04011274 AM21
Licence No and Date	0811001010/15/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(Tech-1) dated 16.02.2025, as under:

Export items: Plastic Wheel Cover (Painted Plastic Product for Automotive)

Import items recommended:

- i. Import item No. 1, PP resin, **may be allowed with 5% wastage**,
- ii. Import item No. 2, Ring assembly, **may be allowed as Net-to-net**,
- iii. Import items No. 3, 4 & 5 are paint items and may be allowed- as applied for.

[With value cap up to **0.15% of FOB value together**].

RA concerned may take suitable consequential action accordingly.

Case No.	14 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00002491AM25
RA File Number	07AA04002713 AM22
Licence No and Date	0711001033/05/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was earlier rejected due to non-submission of deficient documents. The applicant attended the PH on 05.12.2024 and thereafter they furnished the required details. Now the Committee **decided to review the case and to fix the ad-hoc norms** as per comments of Consultant(Tech-1) dated 16.02.2025, as under:

Item of Export: **BREAST BIOPSY DEVICES.**

Import items are: mainly stainless steel tubing of 10 feet length of different dia and various polymer materials.

In the description of export following shall be added: **BREAST BIOPSY DEVICES.**

Recommendation:

Sl. No.	ITEM OF IMPORT	WASTAGE ALLOWED	QTY ALLOWED	WASTAGE ASKED
5,6	STAINLESS TUBING OF REL SPEC AND DIA	7%	1.07 KG/KG CONTENT IN EXPORT OR AS APPLIED FOR WHICH EVER IS LESS	7 % to 7.95%
9	ABS CYCOLAC	22 %	1.22 KG/KG CONTENT IN EXPORT	22.41%
7	PVC COMPOUND	5 %	1.05 KG/KG CONTENT IN EXPORT	9.09 %

Items at Sl. No. **1-4, 8, 10-20** are **components** and may be allowed on net-to-net basis with accountability in export.

RA concerned may take suitable consequential action accordingly.

Case No.	15 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00002492AM25
RA File Number	07AA04002934 AM22
Licence No and Date	0711001043/06/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was earlier rejected due to non-submission of deficient documents. The applicant attended the PH on 05.12.2024 and thereafter they furnished the required details. Now the Committee **decided to review the case and to fix the ad-hoc norms** as per comments of Consultant(Tech-1) dated 16.02.2025, as under:

In the description of export following shall be added: **BREAST BIOPSY DEVICES.**

Recommendation:

Sl. No.	ITEM OF IMPORT	WASTAGE ALLOWED	QTY ALLOWED	WASTAGE ASKED
5,6	STAINLESS TUBING OF REL SPEC AND DIA	7%	1.07 KG/KG CONTENT IN EXPORT OR AS APPLIED FOR WHICH EVER IS LESS	7 % to 7.95%
9	ABS CYCOLAC	22 %	1.22 KG/KG CONTENT	22.41%

			IN EXPORT	
7	PVC COMPOUND	5 %	1.05 KG/KG CONTENT IN EXPORT	9.09 %

Items at Sl. No. **1-4, 8, 10-20** are **components** and may be allowed on net-to-net basis with accountability in export.

RA concerned may take suitable consequential action accordingly.

Case No.	16 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00002493AM25
RA File Number	07AA04002729 AM22
Licence No and Date	0711001047/07/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was earlier rejected due to non-submission of deficient documents. The applicant attended the PH on 05.12.2024 and thereafter they furnished the required details. Now the Committee **decided to review the case and to fix the ad-hoc norms** as per comments of Consultant(Tech-1) dated 16.02.2025, as under:

In the description of export following shall be added: **BREAST BIOPSY DEVICES.**

Recommendation:

Sl. No.	ITEM OF IMPORT	WASTAGE ALLOWED	QTY ALLOWED	WASTAGE ASKED
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5,6	STAINLESS TUBING OF REL SPEC AND DIA	7%	1.07 KG/KG CONTENT IN EXPORT OR AS APPLIED FOR WHICH EVER IS LESS	7 % to 7.95%
9	ABS CYCOLAC	22 %	1.22 KG/KG CONTENT IN EXPORT	22.41%
7	PVC COMPOUND	5 %	1.05 KG/KG CONTENT IN EXPORT	9.09 %

Items at Sl. No. **1-4, 8, 10-20** are **components** and may be allowed on net-to-net basis with accountability in export.

RA concerned may take suitable consequential action accordingly.

Case No.	17 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005053AM25
RA File Number	09AA04002060 AM22
Licence No and Date	0911001045/15/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22
Licence No and Date	0911001075/22/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00131148AM22
RA File Number	03AA04025634 AM22
Licence No and Date	0311005113/05/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** on repeat basis of the AA No. 0311008380 approved earlier, as per comments of Consultant(SKB) dated 18.02.2025, as under:

Sl. No.	Item of Export	Quantity	Item of import and Quantity applied	Quantity and wastage recommended
1	C16 ELEMENT BODY 3_9220_0626_MK_C16A2 _30T, MACHINED PART, USED FOR STRAIN MEASUREMENT FOR WEIGHING MACHINE	2175.00 KGS	RD 50.5 DIN7527 1.4545 STAINLESS STEEL, STAINLESS STEEL ROUND BAR DIN1.4545 (EN 10088-3, TOLERANCE IT K15)	1.43 KG/KG ON THE NET WEIGHT OF THE EXPORT ITEM TAKING 1/3RD RECOVERY

			QTY: 3797 KGS	FROM THE WASTAGE.
2	C16 ELEMENT BODY 3_9220_0899_MK _C16A3_30T, MACHINED PART, USED FOR STRAIN MEASUREMENT FOR WEIGHING MACHINE	2505.50 KGS	RD 50.5 DIN7527 1.4545 STAINLESS STEEL, STAINLESS STEEL ROUND BAR DIN1.4545 (EN 10088-3, TOLERANCE IT K15) QTY: 3797 KGS	1.34 KG/KG ON THE NET WEIGHT OF THE EXPORT ITEM TAKING 1/3RD RECOVERY FROM THE WASTAGE.
3	C16 ELEMENT BODY 3_9220_0627_MK_C16A2 _40T, MACHINED PART, USED FOR STRAIN MEASUREMENT FOR WEIGHING MACHINE	6594.00 KGS	RD 50.5 DIN7527 1.4545 STAINLESS STEEL, STAINLESS STEEL ROUND BAR DIN1.4545 (EN 10088-3, TOLERANCE IT K15) QTY: 10631 KGS	1.38 KG/KG ON THE NET WEIGHT OF THE EXPORT ITEM TAKING 1/3RD RECOVERY FROM THE WASTAGE.
4	C16 ELEMENT BODY 3_9220_0898_MK _C16A3_20T, MACHINED PART, USED FOR STRAIN MEASUREMENT FOR WEIGHING MACHINE	1079.54 KGS	RD 50.5 DIN7527 1.4545 STAINLESS STEEL, STAINLESS STEEL ROUND BAR DIN1.4545 (EN 10088-3, TOLERANCE IT K15) QTY: 1774 KGS	1.39 KG/KG ON THE NET WEIGHT OF THE EXPORT ITEM TAKING 1/3RD RECOVERY FROM THE WASTAGE.

Note: The grade of the imported STAINLESS STEEL ROUND BAR should be matched with the grade of STAINLESS STEEL in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	20 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00003676AM25
RA File Number	05AA04048981 AM22
Licence No and Date	0511003469/06/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected earlier due to non-submission of deficient reply. Now, the Committee decided to review and to fix the ad-hoc norms as per comments of Consultant(Tech-3) dated 17.02.2025, as under: i. Import item 1 may be allowed as net-to-net as per GN-4. ii. Import item 2 -Net content in Export Product with NIL wastage as per earlier approval. RA concerned may take suitable consequential action accordingly.	

Case No.	21 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00006478AM24
RA File Number	31AA04020534 AM22
Licence No and Date	3111000464/19/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected earlier due to non-	

submission of deficient reply. Now, the Committee decided to review and **to fix the ad-hoc norms** as per comments of Consultant(Tech-1) dated 17.02.2025, as under:

- i. Applicant has requested for 12% wastage, **wastage is allowed only 5%.**

RA concerned may take suitable consequential action accordingly.

Case No.	22 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00000419AM25
RA File Number	05AA04067715 AM22
Licence No and Date	0511004018/05/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected earlier due to non-submission of the deficient reply. The Committee noted the comments of Consultant(SKB) dated 18.02.2025. However, the manufacturing activity of the firm has not been found clear. The Committee decided to discuss this case further in the forthcoming meeting in detail with regard to the manufacturing activities of the firm. Case stands deferred.	

Case No.	23 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005958AM24
RA File Number	05AA04068540 AM22
Licence No and Date	0511004108/12/08/2021

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	24 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00002664AM25
RA File Number	03AA04044352 AM22
Licence No and Date	0311006128/13/08/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that DL reply furnished by the applicant is not to the point and as per the DL rose earlier. Hence, the Committee decided to send a reminder to the firm for suitable reply.	
Case stands deferred.	

Case No.	25 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	VALLABH PUMPS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00002705AM25
RA File Number	56AA04003920 AM22
Licence No and Date	5611000430/14/08/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	26 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005959AM24
RA File Number	05AA04075816 AM22
Licence No and Date	0511004464/03/09/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	27 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00003169AM25
RA File Number	07AA04027685 AM22
Licence No and Date	0711001904/15/09/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	28 / NC/1/MEET/Feb/202425/22
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Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005056AM25
RA File Number	09AA04016233 AM22
Licence No and Date	0911001743/22/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	MAHINDRA DEFENCE SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00256987AM22
RA File Number	05AA04093225 AM22
Licence No and Date	0511006236/18/11/2021
Norms Committee Decision:	
Case deferred for the comments of SCOMET Division. The Committee decided to send a reminder to SCOMET Division for comments.	
Case stands deferred.	

Case No.	30 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005051AM25
RA File Number	09AA04017807 AM22
Licence No and Date	0911001893/22/11/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	31 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00008523AM24
RA File Number	24AX04000044 AM22
Licence No and Date	2411001247/11/01/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	32 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00002128AM23
RA File Number	07AX04000493 AM23
Licence No and Date	0711004710/19/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	33 / NC/1/MEET/Feb/202425/22
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Case Status	Case Rejected
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00003353AM25
RA File Number	02AX04000223 AM23
Licence No and Date	0211002746/25/07/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	34 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00002450AM23
RA File Number	04AX04000323 AM23
Licence No and Date	0411003757/03/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-3) dated 20.02.2025, as under: i. Import item 1 may be allowed as 1.13 kg./kg., ii. Import item 2 may be allowed as 1.09 kg./kg., iii. Import item 3 may be allowed as 1.08 kg./kg., iv. Import item 4 may be allowed as 1.13 kg./kg., v. Import item 5 may be allowed as 1.60 kg./kg., vi. Import item 6 may be allowed as 1.08 kg./kg., vii. Import item 7 may be allowed as 1.11 kg./kg., viii. Import item 8 may be allowed as 1.05 kg./kg., ix. Import item 9 may be allowed as 1.10 kg./kg., x. Import item 10 may be allowed as 1.06 kg./kg.,	

- xi. Import item 11 may be allowed as 1.05 kg./kg.,
- xii. Import item 12 may be allowed as 1.08 kg./kg.,
- xiii. Import item 13 may be allowed as 1.14 kg./kg.,
- xiv. Import item 14 may be allowed as 1.10 kg./kg.,
- xv. Import item 15 may be allowed as 1.10 kg./kg.,

Note: **(i) Wastage recommended are after recovery due to sale of scrape.**

(ii) Grade of items of import will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	35 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00002974AM25
RA File Number	04AX04000620 AM23
Licence No and Date	0411004086/11/10/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that DL reply has now been received. Hence, the committee decided to send the reply to the concerned TE for examination and comments. Case stands deferred.	

Case No.	36 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00003495AM25
RA File Number	03AX04004395 AM23

Licence No and Date	0311019622/30/11/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 19.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	37 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00004350AM25
RA File Number	03AX04004393 AM23
Licence No and Date	0311019628/30/11/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	38 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005801AM23
RA File Number	07AX04001561 AM23
Licence No and Date	0711006222/18/01/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATELIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00004357AM25
RA File Number	07AX04001562 AM23
Licence No and Date	0711006208/18/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005946AM25
RA File Number	34AX04001075 AM23
Licence No and Date	3411003421/23/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Blank size supported by size of Bearing race, separately for each bearing race. ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	41 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00006669AM23
RA File Number	03AX04005787 AM23
Licence No and Date	0311021796/28/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical note on manufacturing process including the relevant flow,
- ii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- iv. Use of export product.
- v. Quantity in numbers for items which are in nature of components,
- vi. Specific use/function of each item of import in Export Product.
- vii. While Advance Authorization consists of 17 import items in Annexure-1, details of only 9 items have been given. Please clarify.

Case stands deferred.

Case No.	42 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	POWERARM ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00004628AM25
RA File Number	04AX04000054 AM24
Licence No and Date	0411005326/04/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00000893AM24
RA File Number	31AX04000381 AM23
Licence No and Date	3111002290/17/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00000894AM24
RA File Number	31AX04000002 AM24
Licence No and Date	3111002291/17/05/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	45 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00001066AM24
RA File Number	34AX04000132 AM24
Licence No and Date	3411003744/24/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Blank size supported by size of Bearing race, separately for each bearing race. ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	46 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00003489AM25
RA File Number	07AX04000279 AM24
Licence No and Date	0711007709/31/05/2023

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 04.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	47 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00007706AM24
RA File Number	04AX04000206 AM24
Licence No and Date	0411005536/09/06/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was rejected earlier due to being duplicate case. Now, the Committee decided to review and **to fix the ad-hoc norms** as per comments of Consultant (Tech-3) dated 20.02.2025, as under:

- i. Import item 1 may be allowed as 1.55 kg./kg.,
- ii. Import item 2 may be allowed as 1.52 kg./kg.,
- iii. Import item 3 may be allowed as 1.55 kg./kg.,
- iv. Import item 4 may be allowed as 1.75 kg./kg.,
- v. Import item 5 may be allowed as 2.37 kg./kg.,
- vi. Import item 6 may be allowed as 1.80 kg./kg.,
- vii. Import item 7 may be allowed as 2 kg./kg.,

Note: (i) Wastage recommended are after recovery due to sale of scrape.

- i. Grade of items of import will be same as used in Export Product.**

RA concerned may take suitable consequential action accordingly.

Case No.	48 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00002907AM24
RA File Number	34AX04000010 AM23
Licence No and Date	3411003841/28/06/2023
Norms Committee Decision: Case deferred for the comments of TE .	

Case No.	49 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00003383AM25
RA File Number	03AX04001639 AM24
Licence No and Date	0311025342/12/07/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.11.2024 was issued to the firm. Now, the reply of DL has been received. Hence, the committee decided to refer the DL reply to the concerned TE for examination and comments. Case stands deferred.	

Case No.	50 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005981AM25
RA File Number	04AX04000334 AM24
Licence No and Date	0411005763/21/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Feb/202425/22
Case Status	Case Rejected
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004653AM24
RA File Number	07AX04000517 AM24
Licence No and Date	0711008820/26/07/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 04.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	52 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005014AM24
RA File Number	34AX04000208 AM24
Licence No and Date	3411004021/11/08/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Calculation for quantities of import items at Sl. No. 1 to 3 supported by size of aluminium tube and aluminium clad steel wire.
- ii. Although the firm has stated that they have not used any domestic inputs for manufacturing of OPGW, however as per cross-sectional diagram of export item (OPGW Cable), it contains jelly, thermal barrier tube, FRP tubes etc., the same may, therefore, be clarified and their weights in the export item may be included for the purpose of material balancing.

Case stands deferred.

Case No.	53 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00003471AM25
RA File Number	05AX04001457 AM24
Licence No and Date	0511020698/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005944AM25
RA File Number	34AX04000469 AM24
Licence No and	3411004170/26/09/2023

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Blank size supported by size of Bearing race, separately for each bearing race. ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	55 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005982AM25
RA File Number	04AX04000544 AM24
Licence No and Date	0411006069/27/09/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	56 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	NASMYTH ASIA (IN) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00000641AM25
RA File Number	07AX04001105 AM24

Licence No and Date	0711009465/13/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00003381AM25
RA File Number	03AX04003285 AM24
Licence No and Date	0311027966/17/10/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 20.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	58 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00003382AM25
RA File Number	03AX04003284 AM24
Licence No and Date	0311027950/17/10/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 04.11.2024 was issued to the firm. Now, the reply of DL has been received. Hence, the committee decided to refer the DL reply to the concerned TE for examination and comments.	

Case stands deferred.

Case No.	59 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	DELUX BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00004073AM25
RA File Number	03AX04003741 AM24
Licence No and Date	0311028766/17/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00007232AM24
RA File Number	05AX04002773 AM24
Licence No and Date	0511022504/06/12/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	61 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ACOUSTICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00004992AM25
RA File Number	04AX04000780 AM24
Licence No and Date	0411006509/07/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00007520AM24
RA File Number	31AX04000257 AM24
Licence No and Date	3111002925/21/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	HYDROBENZ INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005862AM25
RA File Number	24AX04000390 AM24
Licence No and Date	2411003126/02/01/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	64 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00008196AM24
RA File Number	06AX04000307 AM24
Licence No and Date	0611002455/29/01/2024
Norms Committee Decision: Case deferred for the comments of SCOMET Division. The Committee decided to send a reminder to SCOMET Division for comments. Case stands deferred.	

Case No.	65 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005945AM25
RA File Number	34AX04000764 AM24
Licence No and Date	3411004546/29/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Blank size supported by size of Bearing race, separately for each bearing race. ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product.	

- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	66 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00008544AM24
RA File Number	34AX04001179 AM23
Licence No and Date	3411004599/13/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Calculation for quantities of import items at Sl. No. 1 to 3 supported by size of aluminium tube and aluminium clad steel wire. ii. Although the firm has stated that they have not used any domestic inputs for manufacturing of OPGW, however as per cross-sectional diagram of export item (OPGW Cable), it contains jelly, thermal barrier tube, FRP tubes etc., the same may, therefore, be clarified and their weights in the export item may be included for the purpose of material balancing. Case stands deferred.	

Case No.	67 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred

Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00008909AM24
RA File Number	03AX04005556 AM24
Licence No and Date	0311031761/05/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00008981AM24
RA File Number	09AX04001098 AM24
Licence No and Date	0911006891/08/03/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	69 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00009108AM24
RA File Number	31AX04000335 AM24
Licence No and Date	3111003233/14/03/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the applicant did not turn up for attending PH and requested on mail for the next date in the forthcoming meeting. Hence, the Committee decided to give the applicant **another chance** to attend the PH in the forthcoming meeting with all supporting documents to explain their case.

Case stands deferred.

Case No.	70 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00009238AM24
RA File Number	06AX04000351 AM24
Licence No and Date	0611002578/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005999AM25
RA File Number	04AX04000016 AM25
Licence No and Date	0411007256/12/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/1/MEET/Feb/202425/22
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Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00004123AM25
RA File Number	34AX04000987 AM24
Licence No and Date	3411004825/22/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00002776AM25
RA File Number	31AX04000347 AM24
Licence No and Date	3111003390/29/04/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 27.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	74 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005996AM25
RA File Number	05AX04000424 AM25
Licence No and Date	0511025461/13/05/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	75 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	NIRMAL OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00003380AM25
RA File Number	05AX04000236 AM25
Licence No and Date	0511025552/15/05/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days.	
Case stands deferred.	

Case No.	76 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	MAXOP ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005885AM25
RA File Number	05AX04004169 AM24
Licence No and Date	0511024947/22/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00000912AM25
RA File Number	06AX04000065 AM25
Licence No and Date	0611002712/27/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00000981AM25
RA File Number	07AX04000316 AM25
Licence No and Date	0711011415/29/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-1) dated 16.02.2025, as under: Item of Export: P Root Joint RJ 130 Rotar Blade-1168 Nos (Total weight 8, 33, 161 Kgs+/-1%) Item of Import, Recommended: i. Import items at Sl. No. 2, 6, 12, 13 are components and may be allowed as per GN-4. ii. Rest of items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	79 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	HARDCARB TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00001189AM25
RA File Number	03AX04001011 AM25
Licence No and Date	0311034459/07/06/2024
Norms Committee Decision: Case deferred for the comments of SCOMET Division. The Committee decided to send a reminder to SCOMET Division for comments. Case stands deferred.	

Case No.	80 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00001423AM25
RA File Number	08AX04000444 AM25
Licence No and Date	0811011865/19/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of	

other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Calculation/basis for the quantities of import items.

Case stands deferred.

Case No.	81 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	LEXCRU WATER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00001435AM25
RA File Number	08AX04000376 AM25
Licence No and Date	0811011881/20/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00001599AM25
RA File Number	05AX04000365 AM25
Licence No and Date	0511026343/27/06/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 13.01.2025 was issued to the applicant for providing certain information/documents. However, no reply has yet been	

received. Hence, the committee decided **to issue reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	83 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00001655AM25
RA File Number	24AX04000123 AM25
Licence No and Date	2411003661/01/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00001729AM25
RA File Number	08AX04000526 AM25
Licence No and Date	0811011986/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Feb/202425/22
Case Status	Case Rejected
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00001824AM25
RA File Number	08AX04000475 AM25
Licence No and Date	0811012037/09/07/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 05.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	86 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00005983AM25
RA File Number	04AX04000272 AM25
Licence No and Date	0411007759/09/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ASTRA METAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00001866AM25
RA File Number	03AX04001496 AM25
Licence No and Date	0311035347/10/07/2024
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	88 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00001920AM25
RA File Number	03AX04001625 AM25
Licence No and Date	0311035459/13/07/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days.	
Case stands deferred.	

Case No.	89 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00002127AM25
RA File Number	05AX04001238 AM25
Licence No and Date	0511026852/24/07/2024
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 27.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	90 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM REVIW00004829AM25
RA File Number	56AX04000148 AM25
Licence No and Date	5611003110/25/07/2024
Norms Committee Decision: The Committee considered the case as per agenda decided to fix the ad-hoc norms as per comments of Meity dated 16.01.2025, as under: Note: The written recommendation as given by Meity will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	91 / NC/1/MEET/Feb/202425/22
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00002150AM25
RA File Number	04AX04000365 AM25
Licence No and Date	0411007888/26/07/2024

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 16.10.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	92 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00002203AM25
RA File Number	05AX04001041 AM25
Licence No and Date	0511026900/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00002257AM25
RA File Number	05AX04000473 AM25
Licence No and Date	0511026959/01/08/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 13.01.2025 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue reminder to the applicant to submit the requisite information/documents within 15 days.	

Case stands deferred.

Case No.	94 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	HARIHARAN POWER ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00002531AM25
RA File Number	04AX04000438 AM25
Licence No and Date	0411008016/14/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00002748AM25
RA File Number	31AX04000187 AM25
Licence No and Date	3111003835/29/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00002856AM25
RA File Number	03AX04002664 AM25

Licence No and Date	0311036892/04/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	INDUSTRIAL JEWELS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00002994AM25
RA File Number	03AX04002730 AM25
Licence No and Date	0311037071/11/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Specific use/function of each item of import in manufacture of Export Product, ii. Complete specifications of each item of import, iii. Production vis a vis consumption of consumables to be imported in value terms certified by CA, iv. Break-up of each individual item of export with quantity in Nos. & weight, v. Details of indigenous inputs.	
Case stands deferred.	

Case No.	98 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003092AM25
RA File Number	03AX04002892 AM25
Licence No and Date	0311037209/17/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Specific size of import items vis-à-vis size of export items,
- ii. Tax invoice of sale of scrap in last 3 years,
- iii. Bill of entry for CIF value of item of import,
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	99 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003110AM25
RA File Number	05AX04001866 AM25
Licence No and Date	0511027772/17/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 18.02.2025, as under:

- i. Items of import from 1 to 5 are in Numbers. Wastage may be allowed as NIL.
- ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	100 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003155AM25
RA File Number	05AX04001903 AM25
Licence No and Date	0511027828/19/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003158AM25
RA File Number	05AX04001909 AM25
Licence No and Date	0511027831/19/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003182AM25
RA File Number	05AX04001920 AM25

Licence No and Date	0511027863/20/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 18.02.2025, as under: i. Items of import from 1 to 47 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	103 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	DEVGIRI FORGINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003229AM25
RA File Number	03AX04002952 AM25
Licence No and Date	0311037338/23/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003238AM25
RA File Number	34AX04000518 AM25
Licence No and Date	3411005446/24/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

- i. List of components and consumables separately, TOTAL Value of consumables.
- ii. Net content of FRP in Export products.
- iii. Material balance sheet.
- iv. Net weight of Export products.
- v. Process flow chart manufacturing of rotor Blades.
- vi. Net content of Pultrusions Plastic and Metal Parts in Export products.
- vii. Summary of various items used in manufacture of Rotor Blades.
- viii. Net content of Balsa words and PVC Foams.
- ix. Drawing For Rotor Blades.
- x. List of components and consumables separately

Case stands deferred.

Case No.	105 / NC/1/MEET/Feb/202425/22
Case Status	Case Rejected
Party Name	MICROTROL STERILISATION SERVICES PVT.LTD.
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003367AM25
RA File Number	07AX04001073 AM25
Licence No and Date	0711012443/30/09/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 05.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	106 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025

and Date	
HQ File Number	HQRNORM APPLY 00003399AM25
RA File Number	31AX04000223 AM25
Licence No and Date	3111003923/01/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003400AM25
RA File Number	31AX04000225 AM25
Licence No and Date	3111003924/01/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003436AM25
RA File Number	05AX04002086 AM25
Licence No and Date	0511028098/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/Feb/202425/22
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Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003444AM25
RA File Number	03AX04003221 AM25
Licence No and Date	0311037608/03/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the comment on DL reply has now been received from the applicant. Hence, the Committee decided to refer the DL reply to the concernd TE . Case stands deferred.	

Case No.	110 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003530AM25
RA File Number	24AX04000273 AM25
Licence No and Date	2411003922/08/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

v. Quantity of export items in Nos. in addition to their weights.

Case stands deferred.

Case No.	111 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	TEMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003554AM25
RA File Number	03AX04003332 AM25
Licence No and Date	0311037764/09/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003681AM25
RA File Number	31AX04000246 AM25
Licence No and Date	3111003981/16/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025

and Date	
HQ File Number	HQRNORM APPLY 00003750AM25
RA File Number	31AX04000251 AM25
Licence No and Date	3111004008/21/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	INJECTOPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003789AM25
RA File Number	06AX04000316 AM25
Licence No and Date	0611003077/22/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	EPE PROCESS FILTERS AND ACCUMULATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003828AM25
RA File Number	09AX04000583 AM25
Licence No and Date	0911008206/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/1/MEET/Feb/202425/22
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Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003852AM25
RA File Number	06AX04000291 AM25
Licence No and Date	0611003085/24/10/2024
Norms Committee Decision:	
Case deferred for the comments of SCOMET Division. The Committee decided to send a reminder to SCOMET Division for comments.	
Case stands deferred.	

Case No.	117 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003929AM25
RA File Number	31AX04000265 AM25
Licence No and Date	3111004033/29/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	WIKA INSTRUMENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003951AM25
RA File Number	03AX04003738 AM25
Licence No and Date	0311038374/30/10/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	119 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	SPM MEDICARE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003977AM25
RA File Number	05AX04002333 AM25
Licence No and Date	0511028714/04/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-1) dated 16.02.2025, as under: i. As applied for- 4% wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	120 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	APU PACKAGING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00003994AM25
RA File Number	13AX04000234 AM25
Licence No and Date	1311003444/06/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 03.02.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned	

RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	121 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004003AM25
RA File Number	03AX04003908 AM25
Licence No and Date	0311038502/06/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004015AM25
RA File Number	34AX04000668 AM25
Licence No and Date	3411005646/06/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
1. Expanded description and write-up with end use of export products 2. GST invoice of scrap sale 3. Wastage calculation in excel sheet for each import item and corresponding export product with following details:	

- a) Number of round bars/tubes imported along with their corresponding length and weight and total weight for each export product.
 - b) Number of pieces cut from each bar/tube with corresponding length and weight.
 - c) Length and weight of remaining unused end piece.
 - d) Description and weight of parts manufactured from imported item.
4. Weight at each stage of manufacturing process along with Dimensional drawing in support of wastage claimed.
 5. Parts made from imported items may be labelled and highlighted in the drawings of export products submitted.
 6. Dimensional drawing of parts manufactured from imported item.

Case stands deferred.

Case No.	123 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004022AM25
RA File Number	31AX04000271 AM25
Licence No and Date	3111004061/07/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004039AM25
RA File Number	34AX04000677 AM25
Licence No and	3411005653/08/11/2024

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Write-up with end use of export products and their quantity in numbers. - GST invoice of scrap sale - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. (In excel sheet) - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. (In excel sheet) - Number of round bars/tubes imported along with their corresponding length and weight and total weight. - Number of pieces cut from each bar/tube with corresponding length and weight. - Length and weight of remaining unused end piece. - Description and weight of parts manufactured from imported item. - Weight at each stage of manufacturing process along with Dimensional drawing in support of wastage claimed. - Parts made from imported items may be labelled and highlighted in the drawings of export products submitted. - Dimensional drawing of parts manufactured from imported item. Case stands deferred.	

Case No.	125 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004047AM25
RA File Number	08AX04001326 AM25
Licence No and Date	0811013162/08/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	126 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	GEMSONS PRECISION ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004048AM25
RA File Number	03AX04003840 AM25
Licence No and Date	0311038581/08/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	PAHARPUR COOLING TOWERS LTD
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004076AM25
RA File Number	02AX04000509 AM25
Licence No and Date	0211007586/12/11/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	128 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004125AM25
RA File Number	24AX04000318 AM25
Licence No and Date	2411004026/14/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to send the complete documents/application of the applicant to concerned TE.

Case stands deferred.

Case No.	129 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004179AM25
RA File Number	07AX04001240 AM25
Licence No and Date	0711012816/18/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Blow up diagram of export products.
2. Dimensional drawings/diagram of parts manufactured from imported raw materials.
3. Complete dimensions of all raw material imports, weights of each piece, number of pieces,
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of

- manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. Sheet layout diagram of the material indicating the wastage during blanking.
7. GST invoice of scrap disposal.
8. Following data in Excel sheet for raw material imported:

S.No.	Import Item	Export product to be manufactured					Import			% wastage on net content basis	Manufacturing processes involved
		Part description	Significant dimensions	Quantity in number	Net content (kg) of import item in one unit of export product	Total Net content (kg) of import item in export product	Size of input piece	Gross wt. required as input per unit of export product	Total Import quantity (kg) required as gross input		
1.											
2.											

Case stands deferred.

Case No.	130 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	TETRA-PAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004207AM25
RA File Number	31AX04000289 AM25
Licence No and Date	3111004096/19/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004268AM25
RA File Number	05AX04002767 AM25
Licence No and Date	0511029083/21/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004269AM25
RA File Number	05AX04002769 AM25
Licence No and Date	0511029085/21/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 18.02.2025, as under: i. Items of import from 1 to 214 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	133 / NC/1/MEET/Feb/202425/22
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Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004577AM25
RA File Number	31AX04000309 AM25
Licence No and Date	3111004164/06/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	CASCY FORGE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004583AM25
RA File Number	04AX04000846 AM25
Licence No and Date	0411008670/06/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004623AM25
RA File Number	34AX04000778 AM25
Licence No and Date	3411005776/09/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

- i. Blank size supported by size of Bearing race, separately for each bearing race.
- ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iii. Weight of each Export Product.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	136 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004640AM25
RA File Number	34AX04000782 AM25
Licence No and Date	3411005778/09/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. List of components and consumables separately, TOTAL Value of consumables.
- ii. Net content of FRP in Export products.
- iii. Material balance sheet.
- iv. Net weight of Export products.
- v. Process flow chart manufacturing of rotor Blades.
- vi. Net content of Pultrusions Plastic and Metal Parts in Export products.
- vii. Summary of various items used in manufacture of Rotor Blades.
- viii. Net content of Balsa words and PVC Foams.
- ix. Drawing For Rotor Blades.
- x. List of components and consumables separately

Case stands deferred.

Case No.	137 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	QNQ DESIGN AND DEVELOPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004779AM25
RA File Number	05AX04003096 AM25
Licence No and Date	0511029652/16/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of Consultant(Tech-1) dated 19.02.2025. The Committee decided to discuss this case further in the forthcoming meeting along with the clear comments of the concerned TE. Case stands deferred.	

Case No.	138 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	AMBER ENTERPRISES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004785AM25
RA File Number	05AX04003027 AM25
Licence No and Date	0511029657/16/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license,	

if any, may also be indicated.

- iv. Information about the inputs required per unit of the resultant product as per SL. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
- v. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- vi. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares, Raw material/consumables.
- vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	139 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	SCHOTT POONAWALLA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004842AM25
RA File Number	03AX04004657 AM25
Licence No and Date	0311039714/17/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(Tech-1) dated 17.02.2025, as under:

Item of export- Glass Barrels (Syringes),

Item of import, recommended:

- i. Relevant Glass Tubing may be allowed as 1.10kg/kg content in Export.
- ii. TIP CAP of relevant specification may be allowed as Net-to-Net.

RA concerned may take suitable consequential action accordingly.

Case No.	140 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	SCHOTT POONAWALLA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004843AM25
RA File Number	03AX04004658 AM25
Licence No and Date	0311039715/17/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) dated 17.02.2025, as under: Item of export- Glass Barrels (Syringes), Item of import, recommended: i. Relevant Glass Tubing may be allowed as 1.10kg/kg content in Export. ii. Needle Shield of relevant specification may be allowed as Net-to-Net. iii. Needle (Cannula) of relevant length and specification may be allowed as Net-to-Net. RA concerned may take suitable consequential action accordingly.	

Case No.	141 / NC/1/MEET/Feb/202425/22
Case Status	Case Approved
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004851AM25
RA File Number	31AX04000326 AM25
Licence No and Date	3111004198/17/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of	

DPIIT dated 03.02.2025, as under:

1. Net weight of export items at Sl No. 1 to 6 may be specified as 6079 Kgs, 1535 Kgs., 1378 Kgs, 3193 Kgs., 1826 Kgs., & 3483 Kgs respectively.
2. Quantity of import items at Sl. No. 1 to 17, 19, 20, 23 to 32 may be allowed on net to net basis with accountability clause in export items at Sl. No. 1 to 6.
3. Quantity of import item at Sl No. 18 may be allowed as 2356 Kgs as 1.13 Kgs/Kg content in the export item at Sl. No. 4 after taking 1/3rd recovery from the scrap.
4. Quantity of import item at Sl. No 21 may be allowed as 1487 Kgs as 1.18 Kgs/Kg content in the export item at Sl. No. 5 after taking 1/3rd recovery from the scrap.
5. Quantity of import item at Sl No.22 may be allowed as 140.7 Kgs as 1.15 Kgs/Kg content in the export item at Sl. No.5 after taking 1/3rd recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	142 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004852AM25
RA File Number	31AX04000327 AM25
Licence No and Date	3111004200/17/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004863AM25
RA File Number	56AX04000395 AM25
Licence No and Date	5611003493/18/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. Quantity of Export Product and import item in Nos. also in addition to their weights Case stands deferred.	

Case No.	144 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004909AM25
RA File Number	33AX04000096 AM25
Licence No and Date	3311002428/19/12/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	145 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	HARIHARAN POWER ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00004935AM25
RA File Number	04AX04000878 AM25
Licence No and Date	0411008764/20/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005455AM25
RA File Number	56AX04000425 AM25
Licence No and Date	5611003527/06/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005464AM25

RA File Number	56AX04000418 AM25
Licence No and Date	5611003531/06/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005833AM25
RA File Number	09AX04000978 AM25
Licence No and Date	0911008893/24/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage. 2. What is the finished weight of the Turbine Blade and the size thereof? 3. Coloured drawing of the Turbine Blade, which indicates the size of the raw material, the size of the finished blade, the weight of the raw material, and the finished product. 4. Size and shape of the stainless-steel Bars. 5. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. 6. Reasons for asking 11.80 litter coolant to manufacture 1 Nos Turbine Blade. Submit detailed calculations. What are the reasons the quantity of coolant differs in the production? 6. All the documents should be certified by the Chartered Engineer. Case stands deferred.	

Case No.	149 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005834AM25
RA File Number	09AX04000979 AM25
Licence No and Date	0911008894/24/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage. 2. What is the finished weight of the Turbine Blade and the size thereof? 3. Coloured drawing of the Turbine Blade, which indicates the size of the raw material, the size of the finished blade, the weight of the raw material, and the finished product. 4. Size and shape of the stainless-steel Bars. 5. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. 6. Reasons for asking 7.7 litre, 5.5 litre 4.25 litre coolant to manufacture 1 Nos Turbine Blade. Submit detailed calculations. What are the reasons the quantity of coolant differs in the production? 6. All the documents should be certified by the Chartered Engineer. Case stands deferred.	

Case No.	150 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	INTENSIV-FILTER HIMENVIRO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005844AM25
RA File Number	05AX04003775 AM25
Licence No and Date	0511030532/24/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	151 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005845AM25
RA File Number	31AX04000387 AM25
Licence No and Date	3111004362/24/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	UNI DERITEND LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005886AM25
RA File Number	03AX04005530 AM25
Licence No and Date	0311040768/27/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Chemical Composition of the export product and also of the imported RM4 Alloy Spinners Casting (Used). 2. What is the form of imported Chrome, Nickel, and Molybdenum. Correlation of input with the export item. 3. Technical write-up of the export item along with engineering diagrams. 4. Flowchart depicting the manufacturing process. 5. Justification on the wastage in inputs. What are the raw materials in the charge mix and the weight thereof? 6. What are the requirements of indigenous inputs in the export product? 7. Excel sheet which could indicate an item of export, quantity in kgs and total weight of each export item, list of indigenous items in the export product and weight thereof, items of import to be used in each export product and weight thereof inclusive of wastage. Case stands deferred.	

Case No.	153 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	AFG COMBUSTION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005894AM25
RA File Number	08AX04001711 AM25
Licence No and Date	0811013929/28/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	FLENDER DRIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005918AM25
RA File Number	03AX04005546 AM25
Licence No and Date	0311040866/29/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	FLENDER DRIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005919AM25
RA File Number	03AX04005545 AM25
Licence No and Date	0311040867/29/01/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	156 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005928AM25
RA File Number	09AX04000999 AM25
Licence No and Date	0911008937/29/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage.
2. What is the finished weight of the aircraft component and the size thereof?
3. Coloured drawing of the aircraft component, which indicates the size of the raw material, the size of the aircraft component, the weight of the raw material, and the finished product.
4. Process flow chart and wastage at each stage of operation.
5. Size and shape of the stainless-steel Bars.
6. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.
7. All the documents should be certified by the Chartered Engineer.

Case stands deferred.

Case No.	157 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005929AM25
RA File Number	09AX04001000 AM25
Licence No and	0911008938/29/01/2025

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage. 2. What is the finished weight of the Turbine Blade and the size thereof? 3. Coloured drawing of the Turbine Blade, which indicates the size of the raw material, the size of the finished blade, the weight of the raw material, and the finished product. 4. Size and shape of the stainless-steel Bars. 5. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. 6. Reasons for asking for liter, 15.65 liter, and 10.40-liter coolant to manufacture 1 Nos Turbine Blade. Submit detailed calculations. What are the reasons the quantity of coolant differs in the production? 6. All the documents should be certified by the Chartered Engineer. Case stands deferred.	

Case No.	158 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005940AM25
RA File Number	05AX04003502 AM25
Licence No and Date	0511030629/30/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product.	

- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	159 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005950AM25
RA File Number	02AX04000680 AM25
Licence No and Date	0211008052/30/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005960AM25
RA File Number	33AX04000119 AM25
Licence No and Date	3311002507/30/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005961AM25
RA File Number	07AX04001780 AM25
Licence No and Date	0711013516/30/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005965AM25
RA File Number	31AX04000399 AM25
Licence No and Date	3111004383/30/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	ALASKA MULTI POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005976AM25
RA File Number	05AX04003669 AM25
Licence No and Date	0511030662/31/01/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	164 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00005995AM25
RA File Number	07AX04001829 AM25
Licence No and Date	0711013535/03/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Feb/202425/22
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 22 and 19/02/2025
HQ File Number	HQRNORM APPLY 00006013AM25
RA File Number	03AX04005624 AM25
Licence No and Date	0311041051/04/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	